

State Vs. Sahil Malhotra
FIR No: 0498/2020
PS: Krishna Nagar
U/S: 33/58 Delhi Excise Act.

20.11.2020.

Present: Ld. APP for the State is present through V.C.

Accused with Ld. CI Sh. Sanjeev Bhatia is present through V.C.

IO alongwith with police file is present through V.C.

This is an application seeking surrender-cum-bail of the accused. Enquiry made from the IO and the relevant documents from the police file perused.

IO has moved an application seeking interrogation of the present accused. The application stands allowed and the IO is permitted to interrogate the accused for 30 minutes.

(Aakanksha Vyas)
MM-05 (East) KKD Court
Delhi/20.11.2020

After 30 minutes

Present: Ld. APP for the State is present through V.C.

Accused after fresh arrest with Ld. CI Sh. Sanjeev Bhatia present through V.C.


IO alongwith with police file is present through V.C.

The IO has moved an application seeking two days PC of the accused on the ground that the supplier and purchasers of the illegal liquor seized in the present case have to be traced out. On the other hand, the Ld. CI for accused has sought bail of the accused and opposed the application of the IO seeking PC remand. The present FIR has been lodged for possession of illegal liquor. Having said that, I am of the opinion that the application seeking PC remand of the present accused is not justified. Co-accused Arjun Sharma has already been apprehended and even granted bail by this court. Case property has already been seized. On specific query from the IO, the IO has submitted that there is no further investigation pending qua the accused. The IO has also submitted that accused has no previous involvement. Therefore, keeping in view the entire facts and circumstances of the case, accused is admitted to Court bail on furnishing of bail bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. Accused shall cooperate with the IO during investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.

3 He will not try to tamper with the evidence and will not try to contact the complainant and witnesses during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to Ld. Counsel for accused on his email ID. Order be also uploaded on the website of District Courts. Order be also given dasti to the IO.


(Aakanksha Vyas)
MM-05 (East) KKD Court
Delhi/20.11.2020

State Vs. Sanjay
EFIR No: 61/2020
PS: Krishna Nagar
U/S: 380/457/411/34 IPC

AAKANKSHA VYAS
Metropolitan Magistrate
Room No. 03, Floor,
Karkardooma Court, Delhi

20.11.2020

Fresh application for bail on behalf of accused, received by way of email.

Present : Ld. APP for the State is present through V.C.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 21.11.2020.



(Aakanksha Vyas)
MM-05 (East) KKD Court
Delhi/2011/2020 East Distt
Karkardooma Court Complex
Delhi-110032

State Vs. Unknown
FIR No: 510/2020
PS:Krishna Nagar
U/S: 279/337 IPC

AAKANKSHA VYAS
Metropolitan Magistrate
Room No. 05, Floor,
Karkardooma Court, Delhi

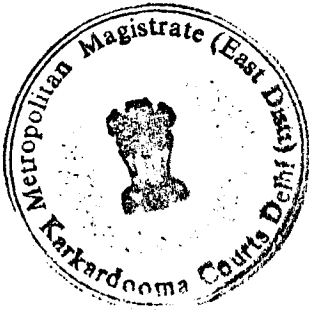
20.11.2020

Fresh application on behalf of AR of the company for release of vehicle Cluster Bus bearing No. DL1PD-2267, on superdari, received by way of email.

Present : Ld. APP for the State is present through V.C.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 21.11.2020.



(Aakanksha Vyas) (East District)
MM-05 (East) KKD Court
Delhi/20.11.2020

State Vs. Unknown
EFIR No: 027250/2020
PS:Shakarpur

AAKANKSHA VYAS: 379 IPC
Metropolitan Magistrate
Room No. 03, Floor,
Karkardooma Court, Delhi

20.11.2020

Fresh application on behalf of applicant for release of vehicle
Motorcyce Pulsur-150 bearing No. UP19D-1065, on superdari,
received by way of email.

Present : Ld. APP for the State is present through V.C.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 21.11.2020.



(Aakanksha Vyas) (East Dist)
Metropolitan Magistrate (East Dist)
Room No. 03, Floor, Karkardooma Court Complex,
Delhi/20.11.2020
Delhi-110032

State Vs. Himanshu
EFIR No: 026143/2020

PS: Krishna Nagar
U/S: 379/411 IPC
AAKANKSHA VYAS
Metropolitan Magistrate
Room No. 03, Floor,
Karkardooma Court, Delhi

20.11.2020

Fresh application for bail on behalf of accused, received by way of email.

Present : Ld. APP for the State is present through V.C.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 21.11.2020.

Sd
Metropolitan Magistrate (East District)
MM-05 (East) KKD Complex,
Delhi/20.11.2020



State Vs. Deepak Bhardwaj
FIR No: 162/2019
PS:PIA
U/S: 394/411/34 IPC

20.11.2020
AAKANKSHA VYAS
Metropolitan Magistrate
Room No.03, Floor,
Karkardooma Court, Delhi

Fresh application for one month interim bail on behalf of accused,
received by way of email.

Present : Ld. APP for the State is present through V.C.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 21.11.2020.



(Aakanksha Vyas)
MM-05 (East) KKD Court
Delhi/20.11.2020
Delhi-110032

State Vs. Surender @ Bhola Nagar

FIR No: 343/2020

PS:PIA

AAKANKSHA VYAS: 323/324/452/506/34 IPC

Metropolitan Magistrate

Room No. 03, Floor,

Karkardooma Court, Delhi

20.11.2020

Fresh application for bail on behalf of accused, received by way of email.

Present : Ld. APP for the State is present through V.C.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 21.11.2020.



(Aakanksha Vyas)
Metropolitan Magistrate (East District)
Karkardooma Court
Delhi/20.11.2020
Delhi-110032

State Vs. Avdhesh Kumar
FIR No: 17275/2020
PS:Shakarpur
U/S: 379/411 IPC

20.11.2020
AAKANKSHA VYAS
Metropolitan Magistrate
Room No.03, Floor,
Karkardooma Court, Delhi

Fresh application for bail on behalf of accused, received by way of email.

Present : Ld. APP for the State is present through V.C.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 21.11.2020.



(Aakanksha Vyas)
Metropolitan Magistrate (East Distt)
MM-05 (East) KKD Court
Karkardooma Court Complex,
Delhi/20.11.2020

STATE Vs.Sakir
FIR No:188/2019
PS:Shakarpur
U/S: 186/353/332/174A/34 IPC

AAKANKSHA VYAS
Metropolitan Magistrate
Room No.03, Floor,
Kansarbagh Court, Delhi

20.11.2020

Present : Ld. APP for the State is present through V.C.

Ld. CI for applicant/accused through V.C.

This is the bail application moved on behalf of accused. Bail application perused. Reply of IO perused.

Ld. CI for accused has submitted that the accused is in J/C since 05.11.2020. Ld. CI has further submitted that accused has been falsely implicated in the present case. Ld. CI has submitted that interrogation has been completed and the accused is no more required for investigation. Lastly, Ld. CI has submitted that accused is a young person and has clean antecedents.

Ld. APP for the State has opposed the bail application stating that allegations are very serious in nature, as shown from the contents of the FIR itself. Further, the conduct of the present accused has been highly unsatisfactory, as he did not join the investigation and was declared absconder by this court and even his anticipatory bail application was dismissed by the Ld. Sessions Court as well as by the Hon'ble High Court of Delhi. Furthermore, one co-accused who is the father of the present accused is still absconding and he is one of the principal accused in the present case.

I have carefully perused the contents of the FIR. I have also given careful consideration to the submissions of the Ld. CI for accused as well as the Ld. APP for the State. The contents of the FIR show that the allegations are serious in nature. Although, the charge-sheet has been filed, co-accused namely Yusuf, who is father of the present accused is still at large and he has also been declared absconder by this court. Therefore, keeping in view the conduct of the accused and the entire facts and circumstances of this case, I am not inclined to grant bail to the accused Sakir. Hence, the present bail application stands dismissed.

Accordingly, bail application stands disposed off. Copy of this order be sent to Ld. Counsel for accused on his email ID. Order be also uploaded on the website of District Courts.

(Aakanksha Vyas)
MM-05 (East) KKD Court Distt
Metropolitan Magistrate Court
Delhi/20.11.2020 Complex,
Kansarbagh Court, Delhi
STATE Vs. Parkar
FIR No:314/2019



PS:Shakarpur
AAKANKSHA VYAS U/S: 392IPC & 103 DP Act
Metropolitan Magistrate
Room No.03, Floor,
Karkardooma Court, Delhi
20.11.2020

Present : Ld. APP for the State is present through V.C.
Ld. CI for accused through V.C.

This is the bail application moved on behalf of accused. Bail application perused. Reply of IO perused.

Ld. CI for accused has submitted that the accused is in J/C since 12.10.2019. Ld. CI has further submitted that accused has been falsely implicated in the present case. Ld. CI has also submitted that accused is not a previous convict. Ld. CI has submitted that investigation has been completed.

Ld. APP for the State has opposed the bail application stating that allegations are serious in nature and accused can commit similar offence in future. The Ld. APP for the State further submits that the reply of the IO reflects that accused is a habitual offender. Further, the present accused has been identified by the complainant as the offender in the Police Station and there is every possibility that the accused can threaten the complainant.

In the present case, the accused is in J/C since 12.10.2019. There is no further investigation pending qua the present accused. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Therefore, keeping in view the entire facts and circumstances of the case, accused is admitted to Court bail on furnishing of bail bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. Accused shall cooperate with the IO during investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
- 3 He will not try to tamper with the evidence and will not try to contact the complainant and witnesses during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to Ld. Counsel for accused on his email ID. Order be also uploaded on the website of District Courts.



(Aakanksha Vyas) *Sd*
Metropolitan Magistrate (East Distt)
MM-05 (East) KKD Court
Karkardooma Court Complex,
Delhi/20.11.2020

EFIR No:024205/20
PS:Krishna Nagar
U/S: 379 IPC

AAKANKSHA VYAS
Metropolitan Magistrate
Room No. 03, Floor,
Karkardooma Court, Delhi

20.11.2020

Present : Ld. APP for the State is present through Video Conferencing.
None for applicant through V.C.

The present application for release of **vehicle Scooty bearing No. No. DL3SDA-8723** on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Satendra wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in *Manjit Singh V. State CRL. M.C. 4485/2013* and *CRL. M.A. No. 16055/2013* decided on 10.09.2014 as follows:

"Vehicles"

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance. Order be also uploaded on the website of District Courts.



Sd
Metropolitan Magistrate (East Distt)
MM-05 (East) KKD Court Complex,
Karkardooma
Delhi/20.11.2020

State Vs. Nishu
FIR No:0335/2020
PS:PIA

AAKANKSHA VYAS
Metropolitan Magistrate
Room No. 03, Floor,
Karkardooma Court, Delhi

20.11.2020

Present : Ld. APP for the State is present through V.C.

Ld. CI Sh. Omprakash for applicant through V.C.

This is the bail application moved on behalf of accused. Bail application perused. Reply of IO perused.

Ld. CI for accused has submitted that the accused is in J/C since 14.11.2020. Ld. CI has further submitted that accused has been falsely implicated in the present case. Ld. CI has also submitted that accused is no more required for the purpose of investigation. Lastly, the Ld. CI submitted that no recovery was effected from the possession of the accused or at his instance.

Ld. APP for the State has opposed the bail application stating that allegations are serious in nature and the accused has been apprehended on the spot itself by the complainant. Ld. APP has further submitted that accused can commit similar offence in future.

In the present case, the accused is in J/C since 14.11.2020. As per the reply of IO, there is no previous involvement of accused in any other offence. Further, the reply of the IO reflects that accused was apprehended on the spot itself, yet no case property has been recovered from the accused. The aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Therefore, keeping in view the entire facts and circumstances of the case, accused is admitted to Court bail on furnishing of bail bond in the sum of **Rs. 5,000/- with one surety in the like amount** subject to the conditions that :-

1. Accused shall cooperate with the IO during investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
- 3 He will not try to tamper with the evidence and will not try to contact the complainant and witnesses during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to Ld. Counsel for accused on his email ID. Order be also uploaded on the website of District Courts.



(Aakanksha Vyas)
Metropolitan Magistrate (East Distt)
Karkardooma Court Complex,
Delhi/20.11.2020

State Vs. Salman @ Munna

FIR No:255/2020

PS:PIA

U/S: 379/34 IPC

AAKANKSHA VYAS
Metropolitan Magistrate
Room No. 03, Floor,
Karkardooma Court, Delhi

20.11.2020

Present: Ld. APP for the State is present through V.C.

Sh. Ayub Khan, Ld. CI for the applicant/accused is present through V.C.

This is the bail application moved on behalf of accused. Bail application perused. Reply of IO perused.

Ld. CI for accused has submitted that the accused is in J/C since 16.09.2020. Ld. CI has further submitted that accused has been falsely implicated in the present case. Ld. CI has also submitted that accused is no more required for the purpose of investigation and charge-sheet has also been filed.

Ld. APP for the State has opposed the bail application stating that allegations are serious in nature and co-accused Muraad was not apprehended during investigation and is still at large. Further, accused can commit similar offence in future. Ld. APP has further submitted that case property has also not been recovered.

In the present case, the accused is in J/C since 16.09.2020. As per the reply of IO, charge sheet has been filed. Trial is likely to take time. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Therefore, keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of bail bond in the sum of **Rs. 5,000/- with one surety in the like amount** subject to the conditions that :-

1. Accused shall not indulge in similar offence as that of which he is the accused.
2. He will not try to tamper with the evidence and will not try to contact the complainant and witnesses during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to Ld. Counsel for accused on his email ID. Order be also uploaded on the website of District Courts.



(Aakanksha Vyas)
Metropolitan Magistrate (East District)
Room No. 03, Karkardooma Court Complex,
Delhi/20.11.2020
Date: 11/11/20

AAKANKSHA VYAS
Metropolitan Magistrate
Room No. 03, Floor,
Karkardoona Court, Delhi

RASHMI MISHRA VS. KRISHAN GOPAL MISHRA & ANR.

20.11.2020

Present : Ld. APP for the State is present through V.C.

None for complainant/applicant through V.C.

I have perused the application. I have also perused the status report. As per the status report, the present matter pertains to PS: Laxmi Nagar. Hence, the present application is dismissed for want of territorial jurisdiction.

Copy of this order be sent to the Ld. CI for complainant/applicant on his email ID. Order be also uploaded on the website of Delhi District Courts.



(Signature)
(Aakanksha Vyas)
MM-05 (East) KKD Ct (East Distt)
Metropolitan Magistrate
Delhi/20.11.2020 Complex,
Karkardoona Ct
Delhi-110032

EFIR No:021357/2020

PS:PIA

U/S: 379 IPC

AAKANKSHA VYAS

Metropolitan Magistrate

Room No 113, 1 floor,

East District Court, Delhi

20.11.2020

Present : Ld. APP for the State is present through Video Conferencing.

None for applicant through V.C.

The present application for release of **vehicle bearing No. HR55V-0451** on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Jitender Kumar wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in *Manjit Singh V. State* CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014 as follows:

"Vehicles"

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance. Order be also uploaded on the website of District Courts.



Metropolitan Magistrate (East District Court) Karkardooma, Delhi
20.11.2020
Delhi/20.11.2020

STATE Vs. Unknown
DD No: 0147A/2020

AAKANKSHA VYAS
Metropolitan Magistrate
Room No. 03, Floor,
Karkardooma Court, Delhi

20.11.2020

Present : Ld. APP for the State is present through V.C.
None for applicant through V.C.

I have perused the application. In the present application, the applicant has sought status report qua the above mentioned DD number. Status Report has been received from the IO. I have perused the same. Copy of the Status Report be supplied to the applicant/Ld. CI.

Application accordingly stands disposed off.

Copy of this order be sent to the Ld. CI for applicant on his email ID. Order be also uploaded on the website of Delhi District Courts.



(Aakanksha Vyas)
Metropolitan Magistrate (East Distt)
Karkardooma Court, Delhi
20.11.2020

Dheeraj Kumar Vs. State
FIR No:0373/2018
PS:Laxmi Nagar
U/S: 420/467/468/471/
448/511/120 B IPC
(earlier PS: Shakarpur)

AAKASHA VYAS
Metropolitan Magistrate
Room No. 11, Floor,
Karkardooma Court, Delhi

20.11.2020

Present : Ld. APP for the State is present through V.C.

None for applicant through V.C.

I have perused the application. The present matter pertains to PS: Laxmi Nagar which does not fall within the territorial jurisdiction of this Court. Hence, the present application is dismissed for want of territorial jurisdiction.

Copy of this order be sent to the Ld. CI for complainant/applicant on his email ID. Order be also uploaded on the website of Delhi District Courts.



SA
Metropolitan Magistrate (East Distt)
Karkardooma Court, Delhi
20.11.2020

FIR No:184/2019
PS:PIA
U/S: 304A/279 IPC
State Vs. Suresh Kumar

AAKANKSHA VYAS
Metropolitan Magistrate
Karkardooma Court Delhi

20.11.2020

Fresh application on behalf of applicant for release of Driving Licence for renewal, on superdari, received by way of email.

Present : Ld. APP for the State is present through V.C.

None for applicant through V.C.

Put up with file on 21.11.2020.



(Aakanksha Vyas)
Metropolitan Magistrate (East District)
Karkardooma Court Complex,
Delhi-110032

State Vs. Junaid
E-FIR No: 01019/2020
PS: Shakarpur
U/S: 379/411/120B/34 IPC

AAKANKSHA VYAS
Metropolitan Magistrate
Room No.03, Floor,
Karkardooma Court, Delhi


20.11.2020.

Present: Ld. APP for the State is present through V.C.

Mohd. Imran, Ld. LAC for accused through V.C.

This is an application for release of accused on personal bond, duly forwarded by the Jail Superintendent. Application perused. It has been brought to the knowledge of undersigned that one bail bond has already been furnished for the accused qua the present case and the same is to be put up before the Ld. Duty MM for today. Accordingly, the present application is adjourned for 21.11.2020.




(Aakanksha Vyas)
Metropolitan Magistrate (East Dist)
Karkardooma Court Complex
Delhi-110032